3 (A) (3) O.A.341/95

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	6.2.97	Heard Shri D.S.Mishra, counsel for the applicant and Shri B.K.Nayak, counsel on behalf of Shri L.Mohapatra, appearing for the Respondents. In this Application the relief(s) sought for is to issue a direction to the Respondents to reinstate the applicant in service and pay him back wages with service continuity. This matter came up in Original Application 373/95. The applicant worked as a casual labour in the Office of the Respondents who are located in Bihar, except Respondent 2, who is General Manager, S.E.Railway, Garden Reach, Calcutta and Respondent No.1 who is at Delhi. When the learned counsel for the Respondents raised this objection, the applicant's counsel sought time to file additional material throwing light on the subject of jurisdiction. Even after several opportunities, additional material has not been furnished. I have decided in O.A.373/95 that this Bench does not have the jurisdiction to entertain this Application. This application, therefore, cannot be admitted because it is not maintainable for want of jurisdiction. The application along with the Court fee be returned to the applicant for being presented by him before another appropriate Bench of the Tribunal having jurisdiction. MEMBER (ADMINISTRATIVE) MEMBER (JUDICIAL)	